

**BFFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 611 OF 2025

IN THE MATTER OF:

Pappu

...Applicant

Versus

State of U.P. & Ors.

...Respondent(s)

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THROUGH

DATE: 06.02.2026

PLACE: NEW DELHI



**STHAVI ASTHANA
ADVOCATE FOR UPPCB
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 611 OF 2025

IN THE MATTER OF:

Pappu

.... Applicant

Versus

State of U.P. & Ors.

.... Respondents

RESPONSE OF RESPONDENT NO.-3, UTTAR PRADESH
POLLUTION CONTROL BOARD, IN COMPLIANCE TO
THE ORDER DATED 08.12.2025 PASSED BY THE
HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI.

I Dr. Vishwanath Sharma aged about 49 years, S/o Late Dr. Manoranjan Sharma presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB), Aligarh do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.

2. That vide its order dated 08.12.2025 this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred to as "Hon'ble Tribunal") has constituted a Joint Committee comprising of representatives of District

Magistrate, Kanshiram Nagar (Kansganj) and Divisional Forest Officer, Kansganj (Kashiram Nagar) and directed to verify the factual position and suggest appropriate remedial action and submit its report within one month. Further, this Hon'ble Tribunal has also directed the respondents to file their responses by impleading the UPPCB as Respondent No.-3.

3. That in compliance to the order passed by this Hon'ble Tribunal and to verify the factual position the UPPCB has itself undertaken the site visit and carried out the inspection of the site in question on 29.01.2026 in presence of the complainant Shri Babu S/o Shri Baburam.

A detailed Inspection Report along with the photographs of the site in question is being annexed herewith and marked as Annexure-R3/1.

4. That the present affidavit is being submitted before this Hon'ble Tribunal for kind perusal and consideration.

[Signature]
DEPONENT



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VERIFICATION:

Verified at Aligarh on this the 06 day of February, 2026 that the contents of above affidavit are true and correct to my knowledge

based on records and information received and believed to be true,

S.No. 563 Date..... Time.....
Solemnly affirmed Before me
Affidavit by Shri.....
Identified by Shri.....
Who has been
and have brought admitted the Same
to be correct
place

No part of it is false and nothing material has been concealed therefrom.

[Signature]
06/2/2026

GULAB RAI
(Notary Govt. of India)
(Notary) G.O.I., Aligarh
Regd. No. 2772

[Signature]
DEPONENT

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-611/2025 पप्पू बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 08.12.2025 के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-611/2025 पप्पू बनाम उ0प्र0 राज्य व अन्य में दिनांक 08.12.2025 का निम्नवत् आदेश पारित किये गये हैं-

".....8. In view of the averments in the application, we consider it appropriate to have response of (1) State of U.P., through District Magistrate, Kansganj (Kashiram Nagar) (2) Divisional Forest Officer, Kansganj (Kashiram Nagar), (3) Uttar Pradesh Pollution Control Board (UPPCB) through Member Secretary (4) Sonpal S/o Hakim Singh, R/o Longpur (5) Vinod Kumar S/o Sonpal, R/o Longpur (6) Vijay Babu R/o Sidhpura, R/o Longpur (7) Vikas Babu S/o Mahesh Chandra R/o Longpur who stand impleaded as respondents No. 1 to 7.

9. The Registry is directed to prepare and attach memo of parties to the application and issue notices to the respondents No. 1 to 7.

10. Notices are ordered to be served on respondents no. 4 to 7 through District Magistrate, Kanshiram Nagar (Kansganj) and for this purpose, notices issued to them are ordered to be sent to the District Magistrate, Kanshiram Nagar (Kansganj) through e-mail for getting service of the same effected on them and sending his report in this regard to this Tribunal within 15 days.

11. Responses by the respondents no. 1 to 7 may be filed within six weeks.

12. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and to suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of District Magistrate, Kanshiram Nagar (Kansganj) and Divisional Forest Officer, Kansganj (Kashiram Nagar) and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and to suggest appropriate remedial action and submit its report within one month. The District Magistrate, Kanshiram Nagar (Kansganj) will be the nodal agency for coordination and compliance.

13. List on 09.02.2026 for further consideration.

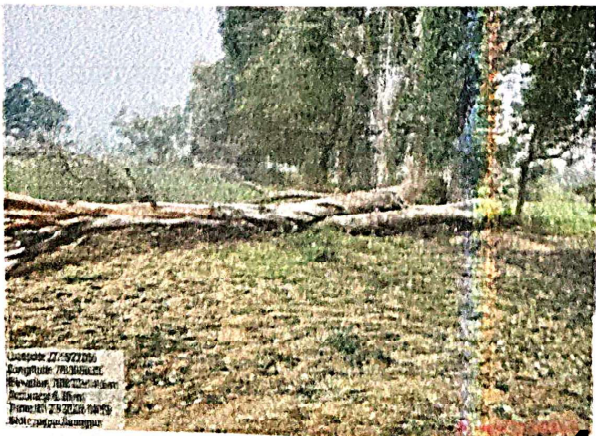
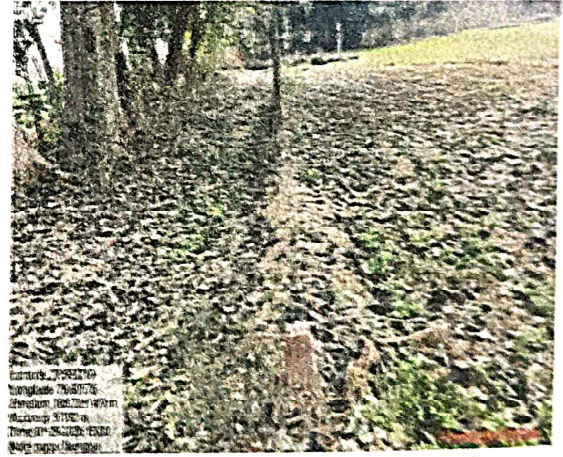
14. The applicant may be informed about the next date of hearing fixed and be asked to join the proceedings physically or through V.C. on that date.

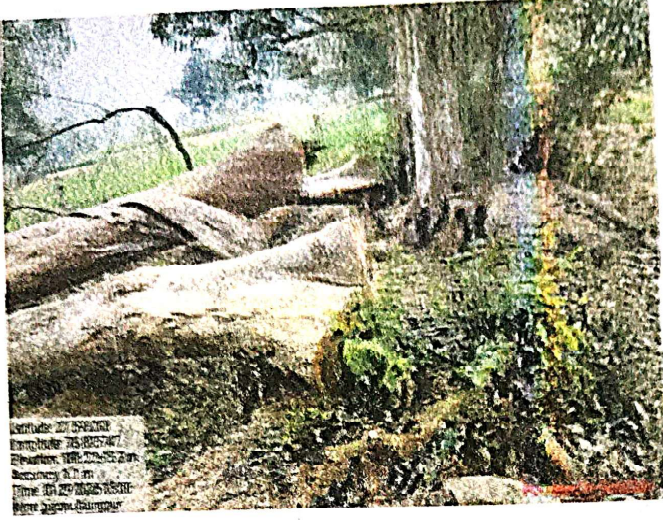
15. A copy of this order may be sent to the District Magistrate, Kanshiram Nagar (Kansganj) and Divisional Forest Officer, Kansganj (Kashiram Nagar) by email for requisite compliance....."

तत्क्रम में प्रश्नगत स्थल का निरीक्षण अधोहस्ताक्षरी द्वारा दिनांक 29.01.2026 को किया गया। निरीक्षण के समय वादी श्री पप्पू पुत्र श्री बाबूराम उपस्थित थे। रेस्पॉन्डेन्ट नं0-4, 5, 6, 7 का दूरभाष नं0 न होने के कारण सम्पर्क नहीं किया जा सका। प्रश्नगत स्थल विस्तृत विवरण निम्नवत् है-

1. प्रश्नगत स्थल ग्राम-लौंगपुर, थाना-सिद्धपुरा, तहसील-पटियाली, जनपद-कासगंज में स्थित है।
2. निरीक्षण के समय श्री पप्पू पुत्र श्री बाबूराम उपस्थित थे। वादी श्री पप्पू द्वारा अवगत कराया गया कि वर्ष-2022 में प्रश्नगत स्थल गाटा संख्या-188 की कच्ची पैमाइश एवं वर्ष-2023 में पक्की पैमाइश तहसील-पटियाली जनपद-कासगंज द्वारा करायी गयी थी तथा पैमाइश कराने के पश्चात् पत्थर गाढ़कर गाटा संख्या-188 की मार्किंग की गयी थी। निरीक्षण के समय गाटा संख्या-188 एवं गाटा संख्या-187 के मध्य स्थित सीमा पर लाल पत्थर पाया गया।
3. उपस्थित वादी श्री पप्पू द्वारा अवगत कराया गया कि श्री सोनपाल पुत्र श्री हाकिम सिंह को वन विभाग, कासगंज द्वारा गाटा संख्या-187 की भूमि पर लगे हुए पेड़ काटने की अनुमति दी गयी

- है। निरीक्षण के समय वादी श्री पप्पू द्वारा गाटा संख्या-187 पर वन विभाग, कासगंज द्वारा पेड़ काटने की दी गयी अनुमति के सम्बन्ध में कोई साक्ष्य उपलब्ध नहीं कराया गया।
4. उपस्थित वादी श्री पप्पू द्वारा अवगत कराया गया कि श्री सोनपाल पुत्र श्री हाकिम सिंह द्वारा उसकी पैतृक भूमि गाटा संख्या-188 में लगे हुए पेड़ों को माह-अगस्त एवं सितम्बर, 2025 में अवैध रूप से काटा गया है। श्री पप्पू द्वारा यह भी अवगत कराया गया कि श्री सोनपाल पुत्र श्री हाकिम सिंह द्वारा गाटा संख्या-187 पर पेड़ों का कटान नहीं किया गया है।
 5. निरीक्षण के समय प्रश्नगत स्थल पर 03 पाकड के पेड़, 01 बकेना का पेड़, 01 गूलर का पेड़, 01 सफेदा, 02 जामुन के पेड़ कटे/जमीन पर गिरे हुए पाये गये।
 6. निरीक्षण के समय लिये गये जियोटैग फोटोग्राफ निम्नवत् है-





आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

[Signature] 30.01.26
(फरेश कुमार)
सहायक पर्यावरण अभियन्ता

क्षेत्रीय अधिकारी महोदय,

[Signature]
30/1/26